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BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 311/2022

IN THE MATTER OF :-

DR. JEET SINGH YADAV

... PETITIONER

Vs


GOVT. OF NCT OF DELHI

... RESPONDENT

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NDOH:- 25.10.2024

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(VIRENDRA SINGH TOMAR)  
SUB DIVISIONAL MAGISTRATE  
PUNJABI BAGH, DISTRICT-WEST

Place:- New Delhi  
Dated:- 23.10.2024

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 311/2022

IN THE MATTER OF :-

DR. JEET SINGH YADAV

... PETITIONER

Vs

GOVT. OF NCT OF DELHI

... RESPONDENT

STATUS REPORT ON BEHALF OF SUB DIVISIONAL  
MAGISTRATE, PUNJABI BAGH, DISTRICT-WEST, REVENUE  
DEPARTMENT, GOVT. OF NCT OF DELHI IN COMPLAINT TO  
THE DIRECTIONS OF THIS HON'BLE TRIBUNAL ORDER  
DATED 21.10.2024.

MOST RESPECTFULLY SHOWETH:-


1. That this Hon'ble Tribunal had passed an order on 21.10.2024 wherein the Hon'ble Tribunal noted in para 1, same is as under:-

*"A chart has been produced on behalf of Delhi Development Authority before us which shows that Khasra No. 142, 163, 373/1 and 190/1 are Johad as per Revenue record and the said land has been transferred to Delhi Development Authority and in its possession. However, with regard to khasra No. 178/1, no specific averment has been made as to whether it is johad or not though on page 263 of paper book, there is a copy of Khatoni which shows that khasra no. 178/1 is also a 'Gram Sabha Johad'. With regard to Khasra no. 17/27, it is said that the said land has not been handed over to DDA and not acquired by it, therefore, it is still with Revenue Authorities. It is said that in respect of above Khasra no. 17/27, responsibility lies with Revenue Authorities i.e. District Magistrate concerned."*

2. That this Hon'ble Tribunal had passed the directions in the order dated 21.10.2024 that the Executive Engineer, (R&B



- 6) DDA and (DPD 1) DDA as also District Magistrate, West, Delhi to remain present before this Tribunal on the next date.
3. In reference to above it is submitted that as per Revenue Record ownership of Khasra No. 142, 163, 373/1, 178/1 and 190/1, Village Mundka is recorded as Gram Sabha Johar and the possession of the same has already been handed over to DDA on 12.10.2020. Besides, the Village Mundka has also been Urbanised vide Notification dated 16.05.2017.
4. It is further submitted that as per Revenue Record, ownership of Khasra No.17/27 Village Mundka is recorded as "Sarkar Daulat Madar" and the said Khasra number has been acquired vide Award No.3/DC(W)/2005-06 and the possession of the said khasra number has also been handed over to DSIIDC on 12.04.2007. The Photocopy of Khatauni, Kabza Karyawahi to handed over the possession to DSIIDC dated 12.04.2007 and Award dated 27.01.2006 are annexed as **Annexure-A**.
5. That the present status report submitted in compliance to directions of this Hon'ble Tribunal order dated 21.10.2024.

  
(VIRENDRA SINGH TOMAR)  
SUB DIVISIONAL MAGISTRATE  
PUNJABI BAGH, DISTRICT-WEST

संख्या नम्बर 311/2022 N.C.T Court में  
 दिनांक 21-10-2024 को खारज नम्बर 142, 163,  $\frac{373}{1}$   
 $\frac{190}{1}$ ,  $\frac{178}{1}$ ,  $\frac{17}{27}$  की रजिस्ट्रार रिपोर्ट दिनांक 25-10-2024  
 तक मांगी जाई है

रिपोर्ट माल के मुताबिक खारज नम्बर  
 142 (3-1) 163 (4-16)  $\frac{178}{1}$  (1-19)  $\frac{373}{1}$  (15-18)  $\frac{190}{1}$   
 (16-5) की मलिकियत रिपोर्ट माल खारज की माल  
 2005-06 में गुमनाम जोड़ के नाम की है  
 जिसका माला दिनांक 12-10-2020 को खारज जाई  
 मानवता D. D. A के द्वारा (दिनांक 12-10-2020) है

खारज नम्बर  $\frac{17}{27}$  (11-8) अर्थात् नम्बर 3/DC(W)/2005-0  
 ताक माला 12-4-2007 को खारज करके मलिकियत  
 DSII DC को दिया जा चुका है खारज की  
 जोड़ की माल व माला मलिकियत D. D. A ताक 12-10-2020  
 व माला मलिकियत DSII DC 12-4-2007 की जोड़  
 माल माल मलिकियत है रिपोर्ट उचित मलिकियत  
 देनी उचित है! S. H. P. S.

22-10-24

FIC/PA/PB



22-10-24

SOM/P.B



आयोजकाच्या Commissioners (Lm) DDA वर सूचना Lm/CO/01/0001/F.9(93LT)/Lmc-II/641 dated 28/9/2020 व Reschedule Dated 28/9/2020 DD/Lm/WZ/ विलगत Marking over/Taking over of Gram Sabha Land of 89 villages notified vide Gazette Notification dated 28/09/2020 by Govt. of India

आयोजकाच्या सूचना व ग्राम मुख्यालयात मागे पर पाहण्यात आले व हलका पाहणी गय रिपोर्ट माल हाजिर व्ही BDO कार्यालय से श्री नरेख कुमार वमा EM (AG) व श्री अजयपाल सिंह EM (AG) हाजिर व्ही महकमा DDA से श्री भावली प्रसाद व्ही काबुल व्ही निम्नलिखित ग्राम सुवा येगे ग्राम मुख्यालया त्रिसका कळजा महकमा DDA को दिया गया निम्न प्रकार से है :-

खसरा नं.	खसरा	विवरण
142	3-1	जे. मू. जोहड
163	4-16	जोहड (Developed)
178	1-19	" (filled up under litigation)
373	15-18	" (Rasta, pecca House) under litigation w/s-85
190	16-05	" (Rasta, Park Vacant Developed)
293	0-05	मकबुरा चावत
389	0-02	-Do-
390	0-04	-Do-
498	0-01	-Do-
2		
517	0-01	-Do-
7		
718	0-05	-Do-

472

1000/4  
1000/5  
1000/6  
1001  
1023  
1025

0-11  
1-04  
1-07  
1-11  
0-03  
6-06

(out of 7-7)

413-03 (शस्त्रे जात)  
166-13 (Page 1 To 3)

579-16  
0-09 (Kh. No. 443/11/21 allotted to DHS)  
579-07

कुल 579-07 बीघा ज़ाग श्वा भूमि का कब्जा भेदकमा

DBA को दिया गया। कु. नं. 370 (199-13) का कब्जा 0.19 गेह  
आवेदों के (लाल डीग) व गेह 73/32, 74/9/31, 121/1/2, 136/2/3 गिन  
0-6 0-14 0-9  
38/14 गिन, 50/24/2 गिन, 72/9/1 गिन, 78/25/1/1 गिन, 78/2/1 गिन, 85/19/3 गिन  
0-12 0-2 0-1/2 0-17 0-6 0-5  
102/12/2 गिन, 106/14 गिन, 111/7 गिन, 116/25/3, 123/2/1 गिन, 124/20/2 गिन  
0-0 0-12 0-5 0-3 0-05 0-03  
805/1 गिन, 859/1, 859/3, 979 गिन कुल 4 बीघे 16 बिस्वा 17 बिस्वासी  
0-0-6 0-2-10 0-2-10 0-2  
का कब्जा आवेदों को Not acceptable नहीं दिया गया। उपरोक्त भूमि का कब्जा यारों  
वर्फ युग्म-फिरा कर दिया गया। मौका अनुसार कब्जा दिया गया है। कोई विधिवत  
पंजीकरण नहीं की गई है। Record शरीर, बिजरा व फील्ड बुक की Copy दे दी गई  
है। वरखत कब्जा कार्यवाही कोई बनावत पेज नहीं आयी। कब्जा कार्यवाही

मुकुन्दल सिंह

BPS  
12-10-2020  
अजय कुमार  
K90 DBA

शुभम-वर्मा  
कि (P.S.)  
12/10/2020  
अजय कुमार  
K90 DBA  
(P.S.)

अजय कुमार  
12/10/2020  
अजय कुमार का  
TA (AG) BDO (W)  
12/10/2020  
अजय कुमार  
TA (AG) BDO (W)

आज दिनांक 12/4/2007 को मुताबिक अधिसूचना

LAC(W) पत्र संख्या LAC(W) 450 दिनांक 7/4/2007 के संदर्भ में गांव मुठंडका की उपरोक्त आवेदन से आवेदनग्रहीत भूमि का आवत लेन देन काब्जा बाहारा श्री सुभाष चन्दा पटवारी (LA) मौका पर SDMA कार्यालय चन्दावा नाग पटवारी। मौका पर महकमा भूमि एवं भवन विभाग की तरफ से श्री सुरेन्द्र नाईक (Kgo), DDMA/ML की तरफ से श्री सतबीर भौशिक Kgo तथा श्री जगदीश चन्दा पटवारी तथा महकमा DSI/DC की तरफ से श्री अब्दुल कादिर AE, श्री गजिन्द शर्मा AE तथा श्री सुरेन्द्र शर्मा, श्री ईश्वर सिंह, JE भी मौका पर हाजिर मिले। उपरोक्त सभी हाजिरन इकट्ठा होकर मौका पर पहुंच तथा मौका पर मुआयना करने के पश्चात् जो नम्बर स्वसरा रवाली को दिए उनके विवरण निम्न प्रकार है स्वसरा नं -

ख.नं	खं.ला	खसरा नं	खं.ला	ख.नं	खं.ला	खसरा नं	खं.ला				
<u>5</u>	1	4-6	<u>6</u>	11	4-6	<u>6</u>	23/2	2-04	<u>7</u>	21/2	1-12
	2	4-6		12/1	1-12		23/3	1-15		22/1	1-12
	9	4-6		12/2	3-00		24/1	0-15		22/2	3-04
	10/1	2-00		13/1	1-12		24/2	1-19		23	4-16
	10/2	2-16		13/2	3-00		24/3	1-11		24/1	3-00
	11	4-6		14	4-02	<u>7</u>	25	4-16		24/2	1-16
	12	4-6		15/1	2-05		6	3-12		25/1	2-05
	19	4-12		15/2	2-11		11/1	1-12		25/2	2-11
	20	4-12		16	4-12		11/2	0-17	<u>8</u>	15	1-06
	21/1	0-13		17	4-05		12	3-18		16	4-16
	21/2	0-13		18	4-16		13	5-04		17	5-00
<u>6</u>	3	2-18		19	4-16		14	6-14		18	3-14
	4	3-15		20/1	2-13		15	4-16		19/1	1-04
	5	4-16		20/2	2-03		16/1	4-00		19/2	1-12
	6/1	0-17		21/1	2-07		16/2	0-16		20	2-06
	6/2	1-13		21/2	2-09		17	4-16		21/1	1-12
	6/3	2-03		22/1	3-01		18	4-16		21/2	3-04
	7	4-05		22/2	1-15		19	4-16		22/1	1-17
	8	4-16		23/1	0-17		20/1	1-12		22/2	2-19
	9	6-06					20/2	3-04		23/1/1	0-08
	10	5-00					21/1	3-04			

12, 232 24 25 | 161 162 241 242 243  
 (1-03) (2-01) (4-16) (4-16) (0-19) (0-06) (0-01) (2-01) (2-07)

474

9 | 251 252 | 3min 4 511 512 6 711 712 811min  
 (1-13) (3-01) (2-02) (4-16) (2-08) (2-08) (4-16) (3-04) (1-12) (1-14)

16 | 812min 912min | 111 112 2 3 4 5 6 811  
 (2-04) (0-01) (4-00) (0-16) (4-19) (1-14) (2-13) (3-08) (2-08) (1-06)

17

812 9 101 102 103 1312 14 151 152 26 27  
 (1-13) (4-16) (3-09) (0-10) (0-17) (2-09) (4-12) (1-06) (3-10) (2-03) (11-08)

18

1 21 212 3 411 412 511 512 6 7 8  
 (4-16) (1-12) (3-04) (4-16) (1-12) (3-04) (3-12) (1-04) (4-12) (4-09) (4-16)

18

911 912 10 11 121 122 1311 1312 14 15 16  
 (3-04) (1-12) (4-16) (4-16) (3-04) (1-12) (2-04) (2-12) (4-16) (4-16) (4-16)

19

1 21 212 31 312 4111 4112 412 511 512 6  
 (4-16) (1-01) (3-15) (1-01) (3-15) (0-18) (2-04) (1-03) (4-00) (0-12) (4-16)

19

7 8 9 10 11 12 13 141 1421 1422 151  
 (3-07) (5-14) (4-16) (4-12) (4-19) (4-12) (3-10) (0-06) (1-19) (3-04) (3-04)

19

1312 16 17 181 1821 1822 191 192 20 1  
 (1-12) (4-09) (4-12) (2-13) (1-08) (0-03) (3-16) (1-00) (4-16) (4-12)

20

2 911 912 101 102 111 112 12 1911  
 (4-09) (3-08) (1-08) (0-07) (4-09) (4-09) (0-07) (4-16) (3-01)

20

1912 20 तादादी कुल रकबा 570वीवा 03 विस्तार जो मौका पर खाली -  
 (1-11) (4-12)

पाया गया का कंठों वारिदात से हासिल करके प्रथम भाूमि एवं भवन विभाग के नुमाईन्दे श्री सुरेन्द्र वाशिष्ठे Kgo के खाली - किया गया, मौका पर खंभरा नं 171114 मे (0-04) मे एक Tower लगा हुआ है जिसके कंठों ज्यों का त्यों किया किया गया है। कंठों कार्यवाही के दौरान कोई महत्वमल पैदा नहीं आई। इल्का परवार कार सरकार व्यस्त होने के कारण मौका पर हाजिर नहीं आया अतः कंठों कार्यवाही की एक प्रति रिकार्ड माल मे अमल परामर्श हेतु

मार्फत तहसीलदार हवेली परवारी को भिजवा दी जा रही  
 कठना कार्यवाही पूर्ण है।

~~12/4/07~~  
 12/4/07  
 (Sunder Vachisth)  
 Kgo(LSB)

~~12/4/07~~  
 12/4/07  
 (Subhash Chander)  
 Patwari LA(W)

~~12/4/07~~  
 12/4/07  
 (Sh. Sunder Sharma)  
 JE/DSIDC

~~12/4/07~~  
 12/4/07  
 (Satbir Kaushik)  
 Kgo/DDA/NL

~~12/4/07~~  
 12/4/07  
 (Sh. Abdul Azaad)  
 AE/DSIDC

~~12/4/07~~  
 12/4/07  
 (Sh. Ishwar Singh)  
 JE/DSIDC

(S.V. Singh)  
 NIT(LA)W

~~12/4/07~~  
 12/4/07  
 (Jagdish Chander)  
 Patwari NL/DDA

~~12/4/07~~  
 12/4/07  
 (Sh. Gajender Sharma)  
 AE/DSIDC

The Phy. Possession of land measuring 570 Bigha  
 03 Biswa of Village Mundka has been taken over from Sh -  
 S.V. Singh NIT(LA)W and same further handed over to Sh -  
 Satbir Kaushik (Kgo)DDA/NL at site on dt 12/4/2007.

Taken over

~~12/4/07~~  
 12/4/07

(Satbir Kaushik)  
 Kgo/DDA/NL

Handed over

~~12/4/07~~  
 12/4/07

(Sunder Vachisth)  
 Kgo(LSB)

- PTO -

As per the decision of Meeting dt 4/4/2007 held under  
the chairmanship of the Pr. Secretary (L&B) GNCTD minute  
whereof refered vide file No F 11(27)06/LA(L&B) dt 11/4/2007 and  
as per instruction issued by DLM(HQ) vide Dy No 353/TEH(N) dated  
11/4/2007, The Phy-Possession of land measuring 570 Bigha -  
03 Biswa of Village Mundka has been taken over from Sh -  
Sarender Vashisth (Kgo) L&B and same further handed over to  
Sh. Grayender Sharma, Assist. Engineer, DSIDC at site today 12/4/07  
copy of Minutes dt 11/4/07 is enclosed with the possession pro-  
ceeding, which should be treated a part of Poss- Proceeding.

Taken over  
*Grayender*  
12/4/07  
(Grayender Sharma,  
Assist Eng / DSIDC)

Handed over  
*Satbir*  
12/4/07  
(Satbir Kaushik  
Kgo / DDA / NL)

AWARD NO.

: 03/DC 477/2005-2006

Name of Village

: Mundka

Nature of Acquisition

: Permanent

Purpose of Acquisition

: Rohini Residential Scheme under P.D.D.

### INTRODUCTION

These are the proceedings for determination of the compensation under Section '11' of the Land Acquisition Act, 1894 in respect of land measuring 1703 Bigha 18 Biswa of village Mundka, Delhi. The land is required by the Government for a Public purposes namely for **ROHINI RESIDENTIAL SCHEME** under Planned Development of Delhi.

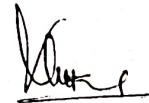
The land stands notified Under Section '4' of LA Act, 1894 vide notification No. F. 11(19)/2001/L&B/LA/ 2011 dated 21.03.2003. The Land & Building Department issued a declaration under Section '6' of the LA Act, 1894 vide notification No.F.10 (7)/2004/L&B/LA/28210 dated 19.3.2004.

In pursuance of the said notification, notices under Section '9' and '10' of the LA Act, 1894 were issued to the interested person. In response to the notice issued, claim(s) were filed by the interested persons which have been discussed under the heading **CLAIMS**.


### MEASUREMENT

The area given in the declaration issued under Section 6 of LA Act, 1894, was 1699 Bigha 11 Biswa. But the actual total area detailed in that declaration comes to 1708 Bigha 10 Biswa. On verification of records, the actual area for present acquisition came as 1703-18 as 4-02 land belongs to khasra no. 44//10 has already been acquired for DMRC vide award no. 02/99-2000 and the area in khasra no. 24//17 shown in notification as 4-16 while as per field book, the actual area is 4-06. As such a total area of the land to be acquired comes to 1703-18. The Khasra wise detail is as under: -

Rect. No.	Khasra No.	Area (Bigha-Biswa)
1	24	0-00
	25	1-10
2	21/1	1-14
	21/2	2-01
	22/1	4-06
	22/2	0-06
	23/1	2-06
	23/2	2-00
3	24	3-14
	21/1	4-02
	20	2-12
	21/2	0-14
4	22	3-05
	1	3-06



	7/2	1-12
	8/1	2-06
	8/2	2-06
	9/1	3-06
	9/2	1-10
	10	4-16
	11	4-12
	12	4-12
	13	4-09
	18/1	2-09
	18/2	2-03
	19/1	3-18
	19/2	0-18
	20	4-16
	21/1	2-14
	21/2	2-00
	22/1	0-17
	22/2	3-15
	23/1	2-01
	23/2	2-07
	1/1	4-00
	1/2	0-16
17	2	4-12
	3	1-14
	4	2-13
	5	3-08
	6	2-08
	8/1	1-06
	8/2	1-13
	9	4-16
	10/1	3-09
	10/2	0-10
	10/3	0-17
	13/2	2-09
	14	4-12
	15/1	1-06
	15/2	3-10
	26	2-03
	27	11-08
18	1	4-16
	2/1	1-12
	2/2	3-04
	3	4-16
	4/1	1-12
	4/2	3-04
	5/1	3-12
	5/2	1-04
	6	4-12
	7	4-09
	8	4-16
	9/1	3-04
	9/2	1-12

*K...* 

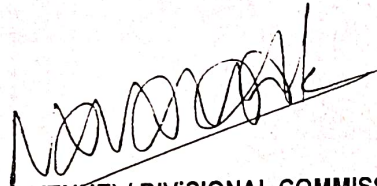
LAND REVENUE

The land revenue is assessed and deducted from the Khasra rent roll of village from the date of taking over the possession of the land.

SUMMARY OF AWARD

1	Market Value of the land measuring 1703 Bigha 18 Biswa @ Rs. 15.70 Lac per Acre or @ Rs. 327083.33 Per Bigha	Rs. 55,73,17,286/-
2	30% Solatium U/s 23(2) of LA Act over the Market Value	16,71,95,186/-
3	Additional amount @ 12% per annum on the Market Value 21.03.2003 to 27/01/2006 (1044 Days)	19,12,89,615/-
	<b>TOTAL</b>	<b>Rs. 91,58,02,087/-</b>

(Rupees Ninty One Crore Fifty Eight Lacs Two Thousand & Eighty Seven Only)

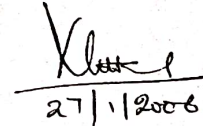


SECRETARY (REVENUE) / DIVISIONAL COMMISSIONER



(SANJEEV MITTAL)  
LAND ACQUISITION COLLECTOR  
WEST DISTRICT: DELHI

Announced in the open court on 27/1/2006.



27/1/2006.